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(2024) 07 DRAT CK 0021

Debts Recovery Appellate Tribunal, Mumbai Bench

Case No: I.A. No. 183 Of 2024 (WoD) In Appeal on Diary No. 509 Of 2024

Shri Samarth Paper and Board

Mill & Ors

APPELLANT

Vs

Bank of India through Authorised Officer

RESPONDENT

Date of Decision: July 5, 2024

Acts Referred:

• Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 - Section 17(1), 18, 18(1)

• Recovery of Debts Due to Banks & Financial Institutions Act, 1993 - Section 20, 21

Hon'ble Judges: Ashok Menon, Chairperson

Bench: Single Bench

Advocate: Manoj O Harit, M/s Manoj Harit & Co., O.A. Das, Sunita Rawat

Final Decision: Disposed Of

Judgement